

SEVENTIETH REPORT OF LAW COMMISSION ON TRANSFER OF PROPERTY ACT, 1882 WITH STATEMENT FOR DELAY, ANNUAL REPORT FOR THE PERIOD FROM 1ST JANUARY, TO 31ST DECEMBER, 1980 IN RESPECT OF MRT ACT, 1969 AND NOTIFICATION AMENDING PART B, SCHEDULE XXI OF THE REPRESENTATION OF PEOPLE ACT, 1950.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): I beg to lay on the Table:—

(1) (i) A copy of the Seventieth Report (Hindi and English versions) of Law Commission on the Transfer of Property Act, 1882.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the report mentioned at (i) above. [Placed in Library. See No. LT-3148/81].

(2) A copy of the Annual Report (Hindi and English versions) pertaining to the execution of provisions of the Monopolies and Restrictive Trade Practices Act, 1969 for the period from 1st January, 1980 to 31st December, 1980, under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969.

[Placed in Library. See No. LT-3149/81].

(3) A copy of Notification No. 71(E) (Hindi and English versions) published in Gazette of India dated the 18th September, 1981 making certain amendment in Part B of Schedule XXI of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976, under sub-section (2) of section 9 of the Representation of People Act, 1950. [Placed in Library. See No. LT-3150/81].

ANNUAL REPORT AND REVIEWS OF WOOL RESEARCH ASSOCIATION, THANE, FEDERATION OF INDIAN EXPORT ORGANISATIONS, NEW DELHI FOR 1980-81. ETC. ETC.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHEED ALAM KHAN): I beg to lay on the Table:—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 1980-81 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Wool Research Association, Thane, for the year 1980-81. [Placed in Library. See No. LT-3151/81].

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisation, New Delhi for the year 1980-81 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Federation of Indian Export Organisation, New Delhi, for the year 1980-81. [Placed in Library. See No. LT-3152/81].

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1980-81.

(ii) Annual Report of the Mineral and Metals Trading Corporation of India Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3153/81].

REVIEWS AND ANNUAL REPORTS OF ANDHRA PRADESH AND HIMACHAL PRADESH AGRO-INDUSTRIES DEVELOPMENT CORPORATIONS LTD., HYDERABAD AND SIMLA RESPECT WITH STATEMENTS FOR DELAY

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): I beg to lay on the Table:—

[Shri R. V. Swaminathan]

(1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year ended 30th June, 1978.

(ii) Annual Report of the Andhra Pradesh State Agro-Industries Development Corporation Limited, Hyderabad, for the year ended 30th June, 1978 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3154/81]. the year 1979-80.

(b) (i) Review by the Government on the working of the Himachal Pradesh Agro-Industries Corporation Limited, Simla, for the year 1979-80.

(ii) Annual Report of the Himachal Pradesh Agro-Industries Corporation Limited, Simla, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) and (b) of item (1) above. [Placed in Library. See No. LT-3155/81].

CERTAIN AMENDMENT TO RESERVE BANK OF INDIA REGULATIONS, ANNUAL REPORT OF DELHI FINANCIAL CORPORATION FOR 1980-81, TRANSFER OF RESIDENCE (AMDT.) RULES, 1981, DELHI SALES TAX (5TH AND 6TH AMDT.) RULES 1981, ETC. ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I beg to lay on the Table:—

(1) A copy each of Amendments (Hindi and English versions) to (i)

Reserve Bank of India General Regulations, 1949, (ii) Reserve Bank of India Employees' Provident Fund Regulations, 1935 and (iii) Reserve Bank of India Guarantee Fund Regulations, under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934. [Placed in Library, See No. LT-3156/81].

(2) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation together with the Auditor's Report for the year 1980-81 published in Notification No. F.6(15)/81-Fin.(G) in Delhi Gazette dated the 23rd November, 1981 under sub-section (3) of section 38 of the State Financial Corporations Act, 1951. [Placed in Library. See No. LT-3157/81].

(3) A copy of the Transfer of Residence (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 647(E) in Gazette of India dated the 9th December, 1981 under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-3158/81].

(4) A copy each of the following Notifications (Hindi and English versions) under section 72 of the Delhi Sales Tax Act, 1975:—

(i) The Delhi Sales Tax (Fifth Amendment) Rules, 1981, published in Notification No. F.4(43) 78-Fin. (G) in Delhi Gazette dated the 10th November, 1981.

(ii) The Delhi Sales Tax (Sixth Amendment) Rules, 1981, published in Notification No. F.4/32/80-(G) in Delhi Gazette dated the 24th November, 1981. [Placed in Library. See No. LT-3159/81].

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873:—